

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2019

Subject : Petition under Regulation 44 (7) & (8) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Indira Sagar Power Station (ISPS).

Petitioner : NHDC Limited (NHDC)

Respondents : M.P. Power Management Co. Ltd. (MPPMCL) and Anr.

Petition No. 267/MP/2019

Subject : Petition under Regulation 44 (7) & (8) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Omkareshwar Power Station (OSPS).

Petitioner : NHDC Limited (NHDC)

Respondents : M.P. Power Management Co. Ltd. (MPPMCL) and Anr.

Date of Hearing : 22.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Naresh Kumar Chellani, NHDC
Shri Sushik Kumar Verma, NHDC
Shri Y Narasimha Rao, NHDC
Shri Aditya Singh, Advocate, MPPMCL

Record of Proceedings

During the course of hearing, the representative of the Petitioner and the learned counsel for Respondent No.1, MPPMCL, by referring to the pleadings, made their respective submissions in the matters.

2. Considering their request of the learned counsel for the Respondent No.1, the Commission permitted the Respondent No.1 to file its written submissions (not exceeding three pages) within two weeks with copy to the Petitioner who may file its written submissions (not exceeding three pages) within a week thereafter.



3. The Petitioner is directed to furnish the following additional information, after serving copy of the same to the Respondent, within a week:

(a) Actual water utilization (in BM³) for irrigation by MP in the Narmada Basin as notified by NCA for the period 2017-18 and 2018-19;

(b) Planned and forced machine outage data certified by CEA/WRLDC/WRPC and its correlation with energy generation;

(c) Calculation of design energy approved by CEA/TEC. (in MS Excel);

(d) Correlation of inflows with reservoir level and correlation of reservoir level with firm power; and

(e) Actual generation during the 2014-15 to 2016-17 tariff period.

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**